

**Reply Speech by Hon'ble Mr. Justice Sandeep Mehta,  
Administrative Judge, Rajasthan High Court on elevation as  
Chief Justice of the Guahati High Court on 14.02.2023**

1. Hon'ble Mr. Justice Manindra Mohan Shrivastava,  
Acting Chief Justice
2. My Esteemed Colleagues on the Bench,
3. Shri M.S. Singhvi,  
Advocate General
4. Shri Ghanshyam Singh Rathore,  
Chairman, Bar Council of Rajasthan
5. Shri Ranjeet Joshi,  
President, Rajasthan High Court Advocates Association,  
Jodhpur
6. Shri Ravi Bhansali,  
President, Rajasthan High Court Lawyers Association,  
Jodhpur
7. Shri Balram Vashisth,  
General Secretary, Rajasthan High Court Bar Association,  
Jaipur.
8. Shri Kamal Kishore Sharma,  
President,  
The Jaipur Bar Association, Jaipur
9. Learned Senior Advocates
10. Learned Members of the Bar
11. Members of Judicial Service and officers of the Registry.
12. Ladies & Gentlemen.

.....

As I leave this *Pawan Marudhara* and proceed to the land of *Maa Kamakhya* and mighty Brahmaputra, I am deeply touched and overwhelmed by the sentiments and praiseworthy words so benevolently spoken about me by all of you. I doubt whether I deserve such accolades. I heartily and sincerely

(2)

express my thanks and gratitude for the compliments showered on me with magnanimity and generosity.

On this day when I take leave from this pious institution for proceeding to a new journey in my life, I would request you to spare a few minutes so that I can share some details of my life with you because I doubt that I would get another opportunity to do so.

As everyone knows that I have an envious lineage inasmuch as my Dada Sahab late Shri Rang Roop Mal Mehta Sahab and my Nana Sahab late Shri Makhtoor Mal Singhvi were doyens of bar. My late Tauji late Shri Marudhar Mridul Sahab, Senior Advocate, was a leading lawyer in constitutional and service matters in the State for decades. My Mama Sahab Shri G.S. Singhvi Sahab, Judge retired Supreme Court of India, was before his elevation to the Bench, most sought after lawyer in service and constitutional matters. The same can be said for my youngest Mama Ji Shri M.S. Singhvi Sahab, learned Advocate General, who continues to rule the legal field in service and constitutional matter.

As my father late Shri S.S. Mehta Sahab shifted to Ahemedabad in 1971, much of my early life was spent in my Nanihal in the loving care of my Nana Sahab Shri Makhtoor Mal Singhvi Sahab, my ever-so-benevolent Nani Sa Smt. Suraj Kanwar Ji and my loving Mamas and Mamis. Their love and affection knew no bounds so much so that even after my marriage, for a period of five years, they did not allow me to

(3)

take up a separate residence. My father late Dr. S.S. Mehta Sahab was probably the noblest, loving and kindest soul ever born on this earth. The degree of love and affection, which he showered upon all of us had to be seen to be believed. Despite all limitations, he would try to fulfill each and every of my and my sister Parima's desires. Our children were apples of his eyes. On every smallest achievement, he would shower unbound praises and bless us with soft loving heartfelt gestures and his feather touches. As all know, too much of love and affection can spoil a child and thus, to balance the things and to ensure that unfettered affection of Papa did not spoil the children, my mother Smt. Madhu Mehta, the lady with steely demeanor ensured that while we got our own share of love, affection and adulation but we did not forget to maintain discipline. It is her firm resolution and affection which has ensured that we have all grown up to be responsible persons in the society.

Despite the great challenge of having undergone a very complicated spinal surgery, her steely will, resolution and affection ensure that she unflinchingly took ultimate care of my father when he was severely ailing with grave issues of cardiac ailment and vision loss. I salute her tremendous grit and courage for having made me the man I am this day. My sister Parima gets many attributes from Papa.

My father-in-law Shri S.C. Mohnot Sahab and mother-in-law Smt. Gulab Mohnot Ji, who too are amongst us, are tremendous sources of love, affection, moral and emotional

support to all of us.

Good fortune and lady luck smiled upon me when I met my life partner, love of my life and my rock of Gibraltar Suman. We tied the eternal bond in October 1988 and ever since then, she has stood beside me through thick and thin and it is only with her unflinching love, affection and support that I was able to achieve significant heights in the profession. While I was busy in the demanding profession of law, she sacrificed a lot and took care of our children and needs of family and of the society. I never felt any encroachment on my working hours because she handled and continues to handle all other responsibilities so efficiently. Emotional support of my lady luck is the source of my strength.

We have been blessed with two sons, who are as loving as affectionate as my father late Shri S.S. Mehta Sahab.

I feel that my prolonged presence in Rajasthan has been a hurdle in the career progression of ever-so-calm and composed Abhishek. In retrospect, I realize that it would have been better if I had left much earlier. However, these things are decided by destiny. I am sure that no sooner I leave this Marudhara, the fetters on his professional progression will be lifted and he will be able to prove his true worth.

I and Suman always rued about not having a daughter, but it seems that destiny decided to bless us in another way. On 28th December, 2019, we got our own fairy doll, charming, loving and super-intelligent Akshiti, daughter of Smt. Renu Ji

and Shri Vallabh Sa. Her arrival in the family has filled the void of a loving and caring daughter. Her effervescent presence is music to ears and ever-so-soothing to the eyes. If Akshiti brings charm and poise, my younger son Rahul brings joy, gaiety and merriment in the family. His very presence lifts the spirits of all around him. He went back to Japan just ten days back. I look forward to resuming the carom competition with him when he next comes back to India from Japan, where he is working as a UIUX Software Designing Engineer.

Living a life away from Abhishek and Akshiti will be the one of the biggest challenges for us. We will miss them as much as they will miss us. However, we bless them to achieve greater heights. I have a genuine feeling that my continued presence in the Rajasthan High Court is acting as a severe hurdle to their progression in the profession. They are both very competent and I am sure, the challenges which they will face on account of our exit from Jodhpur will be surmounted with ease.

Much has already been said elaborately about my judicial career and without repeating the same, I would like to add here that after schooling and graduation from Lachoo Memorial College, I joined three year Law Course in the JNVU, Jodhpur. As the law classes were in the evening, I would go to courts and follow the cases, being conducted by my late maternal grandfather Shri Makhtoor Mal Ji Singhvi Sahab, who was a doyen of the bar and an authority on criminal, constitutional and election matters. In trying to keep pace with

(6)

my respected Nana Sahab, I learnt how to move, think and react with speed. His presence of mind and keen all around awareness of facts and circumstances while cross-examining the witnesses was explosive and would often bring out such answers, which one could never anticipate. Having seen respected Nana Sahab in action, cemented my decision to pursue legal practice as a career. I and many more like me were totally enamoured by the aura and charm of Nana Sahab and my future path was decided that litigation and to be specific, work in the trial courts, would be my source of bread and butter. After completing the Law Degree and being enrolled in the Bar Council of Rajasthan on 08.08.1986, I was immediately instructed to proceed and join the office of another stalwart in the legal field, late Shri D.S. Sisodia Sahab, Senior Advocate. It was that stint of two and half years in the office of my revered Guruji Shri Sisodia Sahab that truly shaped my future. Within a matter of couple of months, *param adarniya* Guruji started assigning draftings of all kinds of criminal cases to me. He handed over a brief involving bail in a murder case to be argued in the Court of late Justice Shri Kishore Singh Lodha Sahab. With the blessings of Guruji, I argued the matter and got a favourable result and from then on, my hands were full with work assigned by my Guru, mentor and teacher. In later part of 1987, Guruji suffered cardiac issues and my responsibilities in the office increased. My Guruji was having many briefs of Habeas Corpus Petitions arising out of preventive

(7)

detention orders and I would take keen interest in the proceedings thereof. Needless to say that as a young lawyer just having entered the profession, there was hardly any chance of such important briefs being assigned to me. However, fortuitously, some of these matters came up for hearing in March 1988, when Guruji was down with Asthma. By then, he had started having good degree of confidence in my abilities as a lawyer. As he was himself suffering from severe Asthma, he told the clients that he would not be able to argue the matters and that he had full confidence in me. However, the clients were hesitant. Things continued in a dilemma for 15-20 days, but the matters could not be proceeded and finally Guruji instructed me that you may argue the matters. As I distinctly remember, the case was a Habeas Corpus Petition filed by a detenu from Jaisalmer against detention under the National Security Act. I argued the matter before a Division Bench comprising of Hon'ble Justice Kishore Singh Lodha Sahab and Hon'ble Justice R.S. Verma Sahab. By the end of the second day, I had a positive order in my hands. Immediately after I came out, the client whom I represented approached and told me that please be prepared to accept a few more briefs of similar nature in your own capacity. I took the blessings of Guruji and thereafter, for almost six years, I was having my fair share of detention matters. The clients would engage me to represent them in the Central Advisory Board, which used to be constituted at the Delhi High Court. One anecdote I must share at this point of

time is that when I was at the residence of my late Tauji Shri Marudhar Mridul Sahab, Senior Advocate and another doyen of bar, Retired Justice B.P. Beri Sahab, was visiting. The impulsive person I always have been, blurted before Justice Beri Sahab that the judges of Advisory Board in Rajasthan are afraid of hearing the lawyers. Beri Sahab, the towny personality he was, immediately responded that you come to our board and file an application and we will hear you. As the luck would have it, a few days later, I was engaged in a preventive detention matter from Pali under the National Security Act. The case for confirmation used to be sent to the State Advisory Board, which held its sittings at the Rajasthan High Court Bench Jaipur. Remembering the words of Hon'ble Justice Beri Sahab, I proceeded to Jaipur and moved an application for seeking audience of the Board. Contrary to all previous precedents, I was called into the Board meeting. The other two members of the Board had serious reservations on permitting a lawyer to appear in the proceedings, but Justice Beri Sahab insisted that the application may be rejected formally, but the Board would hear you informally. I was heard and the detention order was revoked. This is a small illustration of what the kind of legal luminaries Rajasthan High Court has seen.

My journey in the field of law would have been totally incomplete without the satisfying work in the trial courts. In that sphere, my Guru was late Shri Suraj Karan Ji Mathur, Advocate, who used to assist my maternal grandfather late Shri Makhtoor



Mal Singhvi Sahab. He guided me through the intricacies of the procedure and practice in the trial courts and advised me extensively on the art of inspecting the files, cross-examining the witnesses and putting forth the arguments. My career was also greatly influenced by my respected Mama Sahab Hon'ble Justice Shri G.S. Singhvi and learned Advocate General Shri M.S. Singhvi Sahab. I have always been very impatient and would not sit on the table for a sustained period. Both my Mama Sahab, always kept a vigil on me that I should complete my work and then only move away from the office. It goes without saying that I often escaped their notice and ran off in pursuit of my passions of playing table tennis or gardening. I must express my deepest gratitude to all my Gurus in the profession.

I had the good fortune of remaining counsel for 3 Judicial Enquiry Commissions headed by the retired as well as sitting Judges of the Rajasthan High Court, Hon'ble Justice Shri R.S. Verma Sahab, Hon'ble Justice Shri K.S. Lodha Sahab and Hon'ble Justice Shri V.S. Kokje Sahab.

During Advocacy, I tried to work with sincerity, commitment, dedication and devotion and as a result thereof and with the guidance of my esteemed seniors, I learnt the niceties of the profession. The lawyers of Rajasthan gave me tremendous support and I was twice elected as Member of the privileged institution the Bar Council of Rajasthan. My colleagues in the Council elected me as Vice President and

President out of turn. I will never forget that as I had already been recommended for elevation to the Bench, my dear elder brother Shri Navrang Singh Choudhary, Advocate sacrificed his chance and gave me the opportunity to become the Chairman of the Bar Council of Rajasthan after the 2009 elections. Big part to play in this decision was of Shri Jagmal Singh Choudhary, Senior Advocate and late Shri J.R. Beniwal Sahab. I thank all of them from core of my heart.

My stint as a lawyer would not have been complete, but for the able assistance provided to me by my hardworking and talented associates Shri Ramesh Purohit, Advocate, Shri Vineet Jain, Senior Advocate, Shri Vinod Sharma, Advocate, Dr. Sachin Acharya, Senior Advocate, Shri Sunil Ranwa, now a District Judge, Shri Dharmendra Surana, Advocate, Shri Firoz Khan, Advocate and Shri Gaurav Singh, Advocate. Fabulous secretarial assistance was provided to me in my office by office clerk Shri Parbat Singh. I am grateful to each one of them.

Hon'ble Justice Arun Mishra Sahab, Judge (retired) Supreme Court of India, who was the then Chief Justice of Rajasthan High Court, took cognizance of my contributions to the legal field and with his blessings and the blessings of my parents, Nana Ji, Nani Ji, Tau Ji and Mama Ji and best wishes of the entire legal fraternity, I was appointed as Judge of the Rajasthan High Court on 30<sup>th</sup> May, 2011. The noblest among human beings Hon'ble Justice Amitava Roy Sahab showed ultimate confidence in me and bestowed upon me the task of

handling the Juvenile Justice Committee, Rajasthan High Court, which was yet another turning point in my life. While in the Committee, I discovered my passion for working towards securing child rights and tried my level best to ensure that the Juvenile Justice system in the State of Rajasthan becomes the ultimate in the country. We strived hard to achieve the best results in this direction. Our efforts were recognized by Hon'ble Justice Madan Lokur Sahab, Chairman Juvenile Justice Committee, Supreme Court, Hon'ble Justice Deepak Gupta Sahab, Chairman Juvenile Justice Committee, Supreme Court, and Hon'ble Justice S.R. Bhatt Sahab, present Chairman of the Juvenile Justice Committee, Supreme Court. Working in this sphere has been one of the most coveted and satisfying tasks in my tenure as a High Court Judge.

I will take some of your precious time to share another experience on the Bench. We were compelled to take cognizance of the pathetic state of affairs prevailing in the Nari Niketans across the State of Rajasthan. An inmate named Sangeeta came to the court and complained about the pathetic condition of Nari Niketan, Jodhpur. We immediately took cognizance of her fervent pleas. Sister Dr. Nupur Bhati, who was the then a leading Advocate of Rajasthan, offered her services as an Amicus Curiae to assist the court. We also requested Bhabhiji Smt. Sangeeta Garg to impart heartfulness meditation training sessions to the inmates. My sincere thanks

to both of them that with their efforts and contribution we could provide some solace to the suffering ladies.

I must acknowledge the tremendous blessings given to me by legal luminaries late Shri M.C. Bhandari Sahab, Senior Advocate, late Shri Murli Dhar Purohit Sahab, Senior Advocate, Hon'ble Justice Dalveer Bhandari, Judge, International Court of Justice, and distinguished judges of this court before whom I had the good fortune to appear. From amongst these legal luminaries, my elder brothers Hon'ble Justice Shri Ajay Rastogi Sahab and Hon'ble Justice Shri Dinesh Maheshwari Sahab are adorning the Supreme Court of India and their fabulous dispensation of justice has ensure that the reputation and prestige of the Rajasthan High Court in the entire legal fraternity is soaring to new heights. My sincere gratitude to both of them for having shaped my career significantly.

I have had the opportunity of working under the legal luminaries Chief Justice Shri Arun Mishra Sahab, Chief Justice Shri Amitava Roy, Chief Justice Shri Sunil Ambwani Sahab, Chief Justice Shri Satish Kumar Mittal Sahab, Chief Justice Shri Navin Sinha Sahab, Chief Justice Shri Pradeep Nandrajog Sahab, Chief Justice Shri S. Ravindra Bhat Sahab, Chief Justice Shri Indrajit Mahanty Sahab, Chief Justice Shri Akil Kureshi Sahab, Chief Justice Shri S.S. Shinde Sahab and Hon'ble Justice Shri Pankaj Mittal Sahab, Judge, Supreme Court. Each one of them showed immense confidence in my abilities and gave me guidance and support, which has been one of the big reasons

that I have been able to perform as a Judge on the Bench. It is only with the grace of God, blessings of my parents and of loving elders and emotions of my family members and the all out support of the bar, I have been recommended for the coveted post of Chief Justice of the Guahati High Court.

I must mention that Rajasthan High Court has produced a galaxy of distinguished and eminent legal luminaries both on the Bench and the Bar, who have rendered meritorious and distinguished services to serve the cause of justice and to develop the rule of law. The High Court which is enjoying high and rich traditions, is commanding a prominent place in the hierarchy of the High Courts in the Country. Its reputation and prestige is the fruit of the dedication, sincerity, devotion, diligence and perseverance of those great lawyers and Judges who have practised here and advanced the cause of justice. I consider the Rajasthan High Court to be my legal *Janambhumi* and cannot forget the inspiration and impetus provided to me by my seniors and the Bench in my earlier years in the legal profession to enjoy flourishing practice and some degree of success in the legal profession. Holding the office of a Judge of such a premier institution is a matter of proud privilege for me.

It is worthwhile to mention here that imparting justice is a divine function and being a part of justice delivery system, I have tried to discharge my duties to the best of my abilities to ensure that nobody is deprived of the rights guaranteed under the Constitution and various enactments and

to uphold democracy and rule of law. As a Judge of the Rajasthan High Court, I shared the Division Benches with various Chief Justices and senior-most puisne Judges, who were epitome of commitment, wisdom, monumental patience and uprightness and sitting with such multi talented and versatile personalities and I have learnt a lot from each one of them. I enjoyed sitting with all my benchmates who provided me significant strength and helped me in performing my duties to utmost satisfaction. On this occasion, I respectfully express my heartiest gratitude to all of them for extending their fullest support, assistance and cooperation in performing my functions in an efficient and smooth manner. I always endeavor to impart justice keeping in mind and adhering to the Judges prayer "**Give me grace to hear patiently, to consider diligently, to understand rightly and to decide justly. Grant me due sense of humility, that I may not be misled by my willfulness, vanity or egotism.**"

During my tenure at Rajasthan High Court as a Judge, I have received full cooperation from all my Sister and Brother Judges. My journey being a Judge of this Court is incomplete without acknowledging the valuable co-operation and support provided by all of them. Their esteemed views and valuable guidance helped me in deciding complicated issues.

I may point out here that the lawyers in Rajasthan are vibrant, learned and knowledgeable and hardworking, which is *sine qua non* for a fair and fearless judiciary. The members of

the Bar are cooperative and they helped me in dispensation of justice and it is owing to their ultimate cooperation that I could discharge my duties in a smooth fashion and healthy atmosphere. It is noteworthy that Bench and Bar are two wheels of the chariot of justice. Both are equal and no one is superior to the other. A legal system can work only with cooperation between the Bench and the Bar which is found in abundance here. Being an officer of the Court, an Advocate plays a very important role in helping the Bench in quick dispensation of justice. The members of the Bar have always been humble, submissive, co-operative, intellectual and have been successfully upgrading their knowledge and skills to assist the Court, by acquainting themselves with the latest developments not only in law but also in various other fields of humanities. The learning of the lawyers and their wisdom allowed me to understand the most intricate and vexed legal questions and I tried to resolve them to the best of my ability. It has been rightly said that "law is an ocean" and off late with the rapid developments in science and technologies, there have been new discoveries and insights into the uncharted and unknown areas of the ocean called law. The law fraternity of Rajasthan has produced many legal giants who have not only worked for the welfare of the people but many of them have also graced the prominent positions by becoming the Chief Justice of India, Judges of Supreme Court, Chief Justices of many High Courts. It is a matter of great pride for me to have

an opportunity to work with such a prominent fraternity.

So far as the district judiciary is concerned, it works to provide justice at grass-root level being the first contact for the justice seekers in the judicial system. Judicial Officers and trial court lawyers are in fact the flag bearers of the legal profession. Their sincerity towards the justice delivery system irrespective of the pressures sets the bench mark for the future which enables people to repose trust and faith in the Judiciary. The duty of a Judge is to impart Justice fairly and with utmost sincerity and honesty. Indian Constitution provides for an independent Judiciary. Judicial Officers are one of the strong holds of Justice Delivery System. They must have the quality of patience, understanding and courtesy. I always advise the Judicial Officers that they should discharge their duties with honesty and to uphold the Constitutional values for effective dispensation of Justice. The profession of a Judge is very noble and divine and the Members of Judiciary therefore become inviolable role models, the prefect incorrigible ideals of a civilized society. The District Judiciary of Rajasthan is held in high esteem and enjoys a great reputation and prominent position in the country having been equipped with proficient and capable judicial officers who are renowned for their performance with utmost dedication and devotion so as to ensure speedy justice to all the sections of the society. The Rajasthan subordinate judiciary is giving extremely good results, despite the odds faced by them.



As regards Registry, I may state here that I got unprecedented support from all the Officers of the Registry. It would not be possible for me to mention the names of each and every officer of the registry, but I shall remain thankful to all of them especially Registrar General, Registrar (Administration) and Registrar (Judicial) for rendering commendable services.

Being the Chairman of the Rajasthan State Judicial Academy was an extremely fulfilling experience. With the efficient Directors Smt. Nandini Vyas and Shri Kamal Chhangani and other officers imparting training to the newly selected judicial officers, was a cake walk and fulfilling experience. I am so happy that the Rajasthan State Judicial Academy is reputed to be one of the finest institution in the entire country.

I would be failing in my duties if I do not mention here the valuable services given to me by my personal staff especially Shri Natwar Thanvi Sb., Shri Moolchand Sharma Sb., Sushil Kumar Purohit Sb., Ghanshyam Sharma Sb., Smt. Mamta Kachchhawaha, Sanjay Phophalia Sb. and Shri Tarun Goyal, Private Secretaries so also Pramod Tak, Tikam Daiya, Sudhir Asopa, Dharmendra Rakhecha, Devesh Thanvi and Court Master - Ramniwas ji Soni.

All possible care and attention for my comforts and needs during grueling court hours was taken by my ushers Shri Dungar Ram and Shri Mangi Lal Ji. They were extremely caring and left no stone unturned to ensure that I never felt any discomfort during this period of nearly 12 and half years. My

sincere thanks to both of them.

Me and my family were always surrounded in cocoon of safety owing to my super-efficient Personal Security Officers, Shri Bheem Singh, Shri Damodar, Shri Kishan Singh and Shri Karmichand. My extreme gratitude to each of them.

During my tenure in the Rajasthan High Court as a Judge, able assistance has been provided to me by the Legal Researchers deputed with me, especially Shri Shridhar Mehta, Ms. Neha Lodha, Shri Vishal Sharma, Ms. Ravisha Sodha, Ms. Heli Pathak, Ms. Mrinal Dave and Shri Shyam Pratap Singh.

Movement of a High Court Judge to the court and the family members all around is an extremely challenging task. This was seamlessly performed by my excellent chauffeurs Shri Om Singh, Shri Ugam Singh and Shri Shaitan Singh. They deserve my sincere aabhar.

During the period of last nearly 12 and half years, I performed many short and long journeys and stayed at various places, be it for official purposes, LTCs or otherwise, all of which have been very comfortable due to all out efforts of the officers and employees of the Protocol Section. I am thankful to all Protocol staff, specifically to Shri Jai Kishan Rankawat, Joint Registrar (Now retired and practicing as an Advocate), Shri Sunil Jain, Shri Jitendra Singh Bhati , Shri R.S. Daga and Shri Shivji and Shri Akram.

I also extend my sincere thanks to Shri Narendra Singh (Joint Registrar- Guest House Incharge, Jaipur) and Shri

Hari Narayan, who have been very helpful during my stays at Jaipur and otherwise also whenever any task was given to them.

I am an avid foodie. The wonderful staff of our common room managed by Shri Giriraj, cook Kailash ji , Servers Rajendra Ji, Yasin and Radhakishan ji provided the tastiest food and beverages on a daily basis. I will really rue being deprived of their services henceforth.

I would also like to appreciate and thank all the helping staff working at bungalow for their commendable work and keeping the things in order and ensuring that my family is provided all required assistance, especially Shri Sajjan Singh, Shri Uttam, Shri Magaram, Shri Mangilal and Shri Girdhari and Shri Raimal Ram.

My family members and I take loads of blessings from Rajasthan to Guahati and feel blessed by the love and affection showered on us by nature, environment and the people of Rajasthan. We all take with us, all the sweet memories in our hearts, while moving to the Guahati High Court. I welcome all of you my dear friends to visit Gauhati and to host you in Assam.

Before concluding, I would like to express my gratitude to one and all for providing support and assistance in discharging my duties. I may state here that no person is perfect and I am no exception. In the process of administration of justice I may have hurt the feelings of some of you. If that be

so, I can only say that I did it unknowingly and not deliberately. My sincere apologies if I have hurt anybody even remotely. I cheerfully take leave of you; I carry no grouse; no ill will towards any one; I go with only fond memories, a heart brimming with happiness and with deep sense of gratitude to this great institution, The Rajasthan High Court.

I leave the institution with utmost satisfaction that the administration is in strong and safe hands of esteemed brother Acting Chief Justice Shri Manindra Mohan Shrivastava Sahab and brother Justice Shri Vijay Bishnoi and the reigns of the Academy are in the safe and stable hands of brother Justice Shri Arun Bhansali. The entire institution is replete with my brilliant colleague Judges and the Rajasthan High Court has a very bright future.

Parting is always difficult but I am taking a wealth of knowledge from this institution which I always cherish as a treasure for all my future endeavours.

Dil sey grateful thanks and abhar to all.

.....